wait up to 3 or 4 o'clock. Nothing is available at Gopalapuram. There may be sick people in the train. If the railway people inform the passengers that they should come prepared with their lunch and everything it will be better. The inefficiency in co-ordinating the collective responsibility for receiving the train is something horrible.

Mr. Deputy-Speaker: Would the hon. lady Member like to continue next time?

Kumari M. Vedakumari: I will continue tomorrow.

Mr. Deputy-Speaker: The hon. lady Member may continue next day when we have got the session. Now, we shall take up non-official business.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Amendment of sections 342 and 562)

Shri Raghubir Sahai (Budnan): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedue, 1898.

Mr. Deputy-Speaker: The question is:

> "That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Shri Raghubir Sahai: Sir, I beg to introduce the Bill.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

**(Omission of section 87B)*

श्री म० ला० द्विवेदी (हमीरपुर): श्रीमन्, मैं व्यवहार प्रक्रिया, संहिता १९०८ अर्थात कोड आफ सिविल प्रोसीड्यर १९०८ में कुछ संशोधन करने के लिए एक विधेयक प्रस्तुत करने की इजाजत चाहता हूं।

Mr. Deputy-Speaker: The question is:

> "That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

श्री म० ला० द्विवेदी: श्रीमान्, मैं विधेयक को प्रस्तुत करता हूं।

INDIAN PENAL CODE (AMENDMENT) BILL

(Insertion of new Section 124B)

Shri Raghunath Singh (Varanasi): Sir, I beg to move:

> "That the Bill further to amend the Indian Penal Code, 1860, be taken into consideration."

उपाध्यक्ष महोदय, हिन्दुस्तान की आजादी के बाद इंडियन पीनल कोड में कुछ संशोधन की आवश्यकता है और इस लिए संशोधन की आवश्यकता है कि जब इंडियन पीनल कोड भारतवर्ष का कानून बना था, उस वक्त हम आजाद नही थे, हम पराधीन थे। लेकिन अब आजादी प्राप्त करने के बाद हमारे दृष्टिकोण मे भी अन्तर आ गया है और अपराधो मे भी अन्तर आ गया है। इंडियन पीनल कोड का चैप्टर ६, धारा १२१ से १३० तक आफेन्सिज अगेनस्ट स्टेट के विषय मे है। चूंकि उस वक्त हम एक पराधीन मुल्क थे और विदेशी शासको को यहां पर अपनी सल्तनत कायम रखनी थी, लिहाजा उन्होंने इस देश मे कानून इस दृष्टि से बनाए कि कैसे एक पराधीन-मुल्क को अपने अधीन रखा जा सके। उन्होने कभी इस की कल्पना भी नही की थी कि हिन्दुस्तान म सेडीशन होगा या ट्रीजन होगा। लेकिन इस के पहले चूंकि १८५७ में राज-विद्रोह हो चुका

---

*Published in the Gazette of India Extraordinary Part II—section 2, dated 7.3.58.